

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UN-STARRED QUESTION NO. 3228
ANSWERED ON Monday, December 16, 2024/
AGRAHAYANA 25, 1946 (SAKA)**

INVESTIGATION OF AIRPORTS IN MUMBAI

3228. SHRI TARIQ ANWAR:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Government has completed its investigation into the accounts of the two airports in Mumbai and if so, the findings thereof and if not, the reasons therefor along with the current status in this regard;**
- (b) whether the Government is planning to extend the investigation beyond the current two airports to include all six airports despite the objections from the NITI Ayog;**
- (c) whether the Government is considering a Joint Parliamentary Committee investigation into the operation and maintenance of these airports; and**
- (d) if so, the details thereof?**

ANSWER

Minister of State in the Ministry of Corporate Affairs; Minister of State in the Ministry of Road Transport and Highways.

(Shri Harsh Malhotra)

- (a) : Investigation into the affairs of 9 companies of the GVK Group including Navi Mumbai International Airport Private Limited and Mumbai International Airport Limited was ordered on 05.09.2023 under section 210 (1) (c) of the Companies Act, 2013 (the Act) to examine and report on the offences / contraventions of the Act. The investigation is under way.**
- (b) : Presently, there is no proposal to extend the scope of the investigation to other companies.**
- (c) & (d) : No such information is available with Ministry.**
